# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE : 9.1.1990

### PRESENT

HON BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

## O.A. No. 122/89

K. K. Muthukoya

Applicant

Vs.

- The Executive Engineer, Lakshadweep Harbour Works Kavaratti Island
- 2. The Deputy Chief Engineer, Lakshadweep Harbour Works Calicut and
- 3. The Union of India represented by the Secretary to Government, Ministry of Transport, New Delhi

Respondents

M/s. K. Balakrishnan, P. K. Ravikrishnan & P. K. Rajee Nayanar

Counsel for the applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for respondents

### ORDER

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under group 'D' category under the work charged establishment of the Lakshadweep Harbour Works. His revised pay scale as Seacunny has been fixed et R. 775-1025. The applicant's grievance is that he is entitled to the higher pay scale of R. 950-1400 which is being paid to the Seacunnys of the Ports Department of Lakshadweep Administration. In this regard, he sent a representation (Ann. 3) to the Dy. Chief Engineer, Lakshadweep Harbour Works, Calicut (Respondent No. 2) praying for the higher revised pay

turned down by the latter's reply dated 11.11.88 (Ann. 4) which is impugned by this application. The applicant has also prayed that the Annexure-4 order may be quashed and that the respondents may be directed to fix his pay in the higher pay scale of Rs. 950-1400.

- that the posts though are designated by the same name of Seacunny in the Lakshadweep Harbour Works and in the Port Department, they are really different from each other and therefore the applicant cannot claim equal pay with that of Seacunny in the Port Department. It is pointed out that the qualifications needed for the two posts and the duties assigned to them are different from each other.
- applicable to the Seacunny applicable to the Lakshadweep
  Harbour Works according to which the post is classified as
  work charged industrial non-gazetted non-ministerial post
  and the educational qualifications required is stated to
  be knowledge of reading and writing of any Indian Language
  and experience needed is that of a working of three years
  in small boats/vessels. As against this, the Ext. R-1
  relating to the Recruitment Rules applicable to Seacunny
  of the Port Department states that the post is classified
  as 'Group 'C' non-gazetted non-ministerial post and the
  educational qualification's required is upto the Eighth

standard. In the matter of experience, the candidates should have two years experience as Seacunny in a sea-going vessel of preference will be given to ex-servicemen from the Navy with two years experience in sea-going vessel, having the prescribed educational qualifications.

- The respondents have also averred that the Seacunnys in the Port Department are posted in sea going vessels, whereas the officials of the Lakshadweep Harbour Works are not, sea going vessels. It is therefore stated that as there is difference both in the matter of educational qualifications and experience and also a difference in the basic nature of duties, the difference in the pay scale is quite justificable and the applicant cannot claim parity with the Seacunnys of Port Department.
- I have perused the records and also heard the learned counsel. The counsel for the applicant has drawn my attention to the rejoinder in which it is stated that the difference in qualification for recruitment cannot be 1) Both of any consequence as, the jobs of Seacunnys are completely WI am mate to office. mannual work. It is not for any employee to question the need for educational qualifications prescribed by the recruiting agency. That apart, the nature of work as mentioned by the respondents has a much higher calibre Y this seacurry in the Port Department as he is required to work in sea-going vessels. Therefore, I am unable to accept the contention of the counsel for the applicant that the difference in the educational qualifications is irrelevant.

- the applicant has also stated in the rejoinder that the duties of the Seacunnys in both the establishments are the same and denies that the Seacunnys in the Port Department are working in sea going vessels. His contention is that both the vessels at the Harbour Works and the Port Department ply merely between the various Islands of the Union Territory. The applicant has produced Annexure-5 series relating to the programme of the vessels of the Harbour Works indicating that they ply between various Islands.
- 7. On the contrary, the respondents have submitted that the vessels ply between the Islands of the U.T. and the main land. They have produced Annexure R-8 which indicates that ships like M. V. Diputultan ply between the Islands and the main land.
- 8. Nothing has been brought to our notice to doubt the veracity of this statement.
- classification of the post of Seacunny depending on the qualification required and the nature of duties required to be performed is similar to the classification of post, of Stenographers of various grades depending on their qualification and nature of work done by them. That being the case, the difference between the pay scales between the post of Seacunny held by the applicant and the post of Seacunny in the Port Department is entiredly justifiable and the applicant cannot claim parity of

pay scales with the pay scales of Seacunny of the Port Department.

- 10. For the above reasons I find that the application is without substance. It is accordingly dismissed.
- 11. There is no order as to costs.

(N. V. Krishnan) Administrative Member

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